

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 14

IA No. 118/2020, 1261/22
In
CP(IB) No. 264/Chd/Chd/2018
(Disposed of)
Under Section 9 & 60(5), IBC 2016

In the matter of:-

R.R. Industrial Corporation (India) Ltd.

...Petitioner-Operational Creditor

Vs.

Rana Power Ltd.

...Respondent-Corporate Debtor

Present: Ms. Shairon Tyagi, Proxy counsel for Mr. Shivam Gupta, Advocate for the applicant in IA No. 118/2020 and Respondent in IA No. 1261/22.
Ms. Manisha, Advocate, Proxy counsel for Mr. Aalok Jagga, Advocate for the Respondent in IA No. 118/2020 and for the applicant in IA No. 1261/22.

IA Nos. 1261/22 and 118/2020

Registry has not put the file before the Bench. It is stated that it is not traceable since there is transfer of files from one place to other. Assistant Registrar is directed to trace out the file and place it before the Bench on the next date of hearing.
List on 20.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 23, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)